

## NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:**      **SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)**  
**SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	CP(IBC)/56/KOB/2022
SECTION	7 IBC
NAME OF PARTIES	KERALA FINANCIAL CORPORATION V/S SREE SANKARA COMMUNITY FOR AYURVEDA CONSCIOUSNESS LTD.
PETITIONERS ADVOCATE/ PROFESSIONAL	VINOD P V, REETHA D, ANCHALA C
RESPONDENTS ADVOCATE/ PROFESSIONAL	-

Office  
Notes

**Video Conference**

**1st Dec 2022**

### O R D E R

Learned counsel Mr. Vinod PV appears on behalf of the Financial Creditor i.e., Kerala Financial Corporation.

Registry is directed to issue notice through email to the Corporate Debtor. Petitioner shall send notice to the Respondent/Corporate Debtor through Speed Post and by email and file affidavit of service at least three days before the next date of hearing. Respondent/Corporate Debtor shall have 10 days' time to file reply affidavit. Copy thereof shall be served on the counsel on record for the Petitioner/Financial Creditor, who may file rejoinder, if any, within 3 days of receipt of reply affidavit, by following the procedure specified under the NCLT Rules, 2016.

List the matter for hearing on 22.12.2022.

**Sd /-**

**Satya Ranjan Prasad**  
**Member (Technical)**

**Sd /-**

**P. Mohan Raj**  
**Member (Judicial)**